NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 78 of 2020

IN THE MATTER OF:

M/s Giriver Hotels & Resorts Pvt. Ltd. & Anr. ...Appellants

Versus

Gajendra Singh Panwar & Ors. ...Respondents

Present:

For Appellant: Mr. Damandeep Bhalla and Ms. Saloni Nagoria, Advocates

For Respondent: Mr. Anil Mehta, Advocate for R-1 and R-2.

O R D E R

09.06.2020 Mr. Anil Mehta, Advocate takes notice for Respondent Nos. 1 and 2, seeks time to file Response. For filing of Response of Respondent Nos. 1 and 2, the matter is adjourned by four weeks.

Let notice be issued upon Respondent Nos. 3 and 4 by Speed Post. Requisites along with process fee be filed by tomorrow. If the Appellant provides *email* addresses of the Respondent Nos. 3 and 4 let notice be also issued through *email.*

Post the Appeal 'For Admission (After Notice)' on **09th July, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./Kam/